IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

26. **IA-2316/2022, IA-2886/2021**
IN C.P. (IB)/1425(MB)2020

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.01.2023**

NAME OF THE PARTIES: Devi Construction Co. Private Limited
Vs.
Adient India Private Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

The Court is convened through Video Conference.

1. Mr. Vasanth Rajasekaran a/w Mr. Saurabh Babulkar, Mr. Harshvardhan Korada, Mr. Gaurav Dudeja, Ms. Diya Dutta, Ld. Counsel for the Applicant/Respondent present. Mr. Rishabh Shah, Ld. Counsel present.

2. **IA-2886/2021:** This is an Application filed by the Applicant to place on record the complete copy of the certificate inclusive of 'Annexure-1' dated 30.07.2021 issued by the Independent Auditors certifying the overhead expenses. Respondent has no objection. The above docuements are taken on record. Accordingly, IA-2886/2021 is **allowed** and **disposed of**.

3. **IA-2316/2022** : This is an Application filed by the Applicant to place on record the additional facts and documents mentioned in paragraph 2 of the present Application. Respondent has no objection. The docuements are taken on record. Accordingly, IA-2316/2022 is **allowed** and **disposed of**.

4. List this matter for final hearing on **20.03.2023**.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)

17.01.2023 / *Bmb*